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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.S.R.3627/97

OA. No. 1782/97

Date of Order : 24.12.97

BETWEEN :

Pratibha Sarkar

.. Applicant.

AND

1. Regional Passport Officer,  
Regional Passport Office,  
No. 12-2-837, Asifnagar,  
Mehdipatnam Road, Hyderabad.
2. The Chief Passport Officer and Joint  
Secretary, Ministry of External  
Affairs, Govt. of India, Patiala House,  
New Delhi.
3. The Union of India, rep. by its  
Secretary, Ministry of External  
Affairs, Dept. of Passports and  
Emigration, New Delhi.

.. Respondents.

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Counsel for the Applicant

.. Mr. D. Linga Rao

Counsel for the Respondents

.. Mr. V. Rajeswara Rao

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CORAM:

HON'BLE SHRI H. RAJENDRA PRASAD : MEMBER (ADMN.)

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ORDER

X As per Hon'ble Shri H. Rajendra Prasad, Member (Admn.) X

Mr. Balkishan for Mr. D. Linga Rao, learned counsel for  
the applicant and Mr. V. Rajeswara Rao, learned standing counsel  
for the respondents.

2. The applicant was originally appointed as casual  
labourer in 1991 and granted temporary status in 1994.  
According to her statement her name found place at Sl. No. 36  
among the list of casual labourers who were accorded temporary  
status. Her services were dispensed with in June 1994, on the  
ground that she had not been originally engaged through  
employment exchange.

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3. The grievance of the applicant in the present application is that some of the temporary status casual labourers who were similarly recruited have since been re-engaged by the respondents.

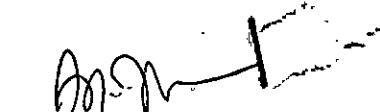
4. The learned counsel for the applicant produces a copy of a representation addressed to Respondent No.1. He further states that the said representation has been sent by registered post. If this is true, and if the representation is received by the respondents, the same will be disposed of within a reasonable time by a suitable decision on the basis of such legal precedents and directions as may be relevant to the case. This may be done within a reasonable time, which, in my view, is 60 days from the date of receipt by the Respondent No.1 of the representation which is stated to have been submitted by the applicant.

5. The OA may be numbered and treated as disposed of thus. No costs.

  
( R. RAJENDRA PRASAD )  
Member (Admn.)

Dated : 24th December, 1997

(Dictated in Open Court)

  
D.R.

sd

OA.1782/97

Copy to:-

1. The Regional Passport Officer, Regional Passport Office, No.12-2-837, Asifnagar, Mehdipatnam Road, Hyderabad.
2. The Chief Passport Officer, and Joint Secretary, Ministry of External Affairs, Govt. of India, Patiala House, New Delhi.
3. The Secretary, Ministry of External Affairs, Dept. of Passports and Emigration, New Delhi.
4. One copy to Mr. D.Linga Rao, Advocate, CAT., Hyd.
5. One copy to Mr. v.Rajeswara Rao, Addl.CGSC., CAT., Hyd.
6. One copy to HHRP M(A), CAT., Hyd.
7. One copy to D.R.(A), CAT., Hyd.
8. One duplicate.

SRR

21/1/98

TYPED BY  
COMPARED BY

I. COURT  
CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE  
VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD, M(A)

DATED: 24-12-1997

ORDER/JUDGMENT:

M.A./R.A./C.A. No.

O.A. No. 1782 (97) in

T.A. No.

(W.P.)

Admitted and Interim directions  
Issued.

Allowed

Disposed of with direction

Dismissed.

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

p.v.m.

